

**Irregularities with dealerships policy 2008**

2607. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has received representations from various Petroleum Dealers Associations and public representatives regarding the deviation/ irregularities made in issuing the reconstitution of dealerships policy 2008 by Government/oil corporations and the said policy is not in accordance to the approval given by Government *vide* file No. P19011/5/2005-IOC;

(b) if so, whether Government proposes to conduct enquiry in the matter to find out the reasons for such deviations and manipulations to fix up the responsibility of the concerned officers and to rectify these deviations/manipulations and whether all the approvals of Government would be incorporated in the issued policy of 2008; and

(c) if not, the reasons therefor and by what time the corrective action will be taken?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (c) A representation has been received from All Haryana Petroleum Dealers Association alleging deviations/irregularities in the Reconstitution policy and not being in accordance with the broad guidelines issued by Ministry in 2008. However, oil marketing companies (OMCs) have reported that there is no misinterpretation of the said policy by them.

**Supply of Crude oil by Venezuela**

2608. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state.

(a) whether it is a fact that there have been consultations between India and Venezuela for supply of four lakh barrels of crude oil to India.

(b) if so, the details of the agreement;

(c) the price at which India is going to get the crude oil;

(d) whether it is also a fact that Venezuela also expressed its willingness to transfer technology; and